

DIRECTORATE GENERAL OF FOREIGN TRADE
DES-VI (FOOD & MISC)

Minutes of the meeting No. 10/14 of NC-VI dated 08.08.2013 held on 22.08.2013

Meeting No. 10/14 for the licensing year 2013-14 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2009-14 pertaining to Misc. & Food Products was held on 22.08.2013 under the Chairmanship of Sh. S.K.Samal. Jt. DGFT. Following members were present in the meeting.

S.N	Name of the Officer	Designation	Department
1	Sh. S.K. Jain	D.O.	DIPP
1	Sh. A.K.Ojha	A.D	MSME
2.	Sh. J.P. Maurya	A.I.A	MFPI
Officers in attendance			
3	Sh. Yoginder Singh	DDG	DGFT
4	Sh. S.K. Panigrahi	EO	DGFT

The minutes of the earlier meeting No. 09/14 dated 27.7.2013 held on 01.8.2013 sent by e- mail to all members of the committee, were ratified by the members. Agenda for individual cases was taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 2 years as per para4.7.1(b) of Hand book of procedure (vol-1) 2009-14 updated as on 5.6.2012.

1	360	Party Name:SHUBHLAXMI INDUSTRIES	Meet No/Date:10/85-ALC3/2013 08.08.2013	Status: Deferred
	HQ File :01/85/171/032/AM13	Fixation of adhoc norms under para 4.4.2 of HBP, vol.I for export of Guar Dehusked Splits (Guar Gum Refined Splits).		
	The case was discussed in the meeting and it was noted that the firm vide their letter dated 28.6.2013 has explained why the application was filed under para 4.4.2. It was also noted that the written comments are furnished by MFPI vide their letter no.4(16)/2013-DGFT dated 24.07.2013. However,, in their written comment MFPI has not mentioned the purity of import item. The case is deferred and MFPI be requested to indicate purity of import item.			

2	361 Case No.:9/7/85-ALC3/2011	Party Name:M & B ENGINEERING PVT. LTD.	Meet No/Date:10/85-ALC3/2013 08.08.2013	Status:
	HQ File :01/85/050/00035/AM12/	RLA File :08/24/040/00360/AM11/	Lic.No/Date:0810098214 13.04.2011	Rejected
	The committee decided to reject the case as the firm has not furnished the information despite last opportunity given vide letter No. 01/85/50/175/AM13 dated 5.7.2013. RA to take consequential action under intimation to DGFT			

3	362 Case No.:1/24/85-ALC3/2012	Party Name:NEWBY TEAS OVERSEAS PVT.LTD.,	Meet No/Date:10/85-ALC3/2013 08.08.2013	Status:
	HQ File :01/85/050/00125/AM13/	RLA File :02/24/040/00108/AM13/	Lic No/Date:0210182611	Deferred

FILE NO.:01/85/050/00125/AM13/	FILE NO.:02/24/040/00171/AM13/	DATE:08.02.10.2011	27.09.2012	Decision
The committee decided to defer the case as comments are awaited from MSME. Therefore, Committee decided to remind MSME to expedite their comments. The case may be placed before the committee on 19.9.2013.				

4	363 Case No.:5/39/85-ALC3/2012	Party Name:JAIKISHANDASS MALL JUTE PRODUCTS (P) LTD.	Meet No/Date:10/85-ALC3/2013 08.08.2013	Status:
	HQ File :01/85/050/00175/AM13/	RLA File :02/24/040/00171/AM13/	Lic.No/Date:0210186099 04.02.2013	Approved
	The committee decided to approve the case on repeat basis as per the decision taken in meeting No. 05 dated 13.6.2013 (case no 187) on the written comments furnished by the office of Jute commissioner vide their letter No. (t)-6/1/82/2003 dated 18.12.2012 as under			
	Export Item	Qty.	Import Item	Qty.
	Raffia natural fibre in small bundle with label	100.00 kg	Raffia natural fibre in 100 kg bales	104.00 Kg.
	RA may take consequential action as per policy / procedure.			

5	364 Case No.:3/33/85-ALC3/2012	Party Name: SHIVA SHELLAC & CHEMICALS	Meet No/Date:10/85-ALC3/2013 08.08.2013	Status:
	HQ File :01/85/050/00150/AM13/	RLA File :50/24/040/00014/AM13/	Lic.No/Date:5010001531 04.12.2012	Deferred
	The committee deliberated the comments received from MSME (Chemical Division) vide their U.O.no 23(8) / 2013 –Chem dated 20.8.2013 . It was noted that while domestic sticklac may contain insect larva and the other wastes, which have to be cleaned and processed to produce Shellac,the imported sticklac may not contain these elements , as the same may not be allowed for import on SPS ground. The import taking place might be of intermediate product for which this much of wastage may not be permitted.It was decided to call for authentic laboratory report of imported sticklac along with sample of the import item.			

6	365 Case No.:1/6/85-ALC3/2013	Party Name:CHHAJED FOODS PRIVATE LIMITED,	Meet No/Date:10/85-ALC3/2013 08.08.2013	Status:
	HQ File :01/85/050/00036/AM14/	RLA File :08/24/040/00038/AM14/	Lic.No/Date:0810120633 01.05.2013	Referred back to RA
	The case was discussed in the meeting. The representative of MSME present in the meeting informed that a similar case of this firm has already been approved by NC vide Adv. Auth. No. 0810106487 dated 12.12.2011 in M.No. 25 held on 08.11.2013. The Committee decided to ask RA to take action in accordance with ad-hoc norms already fixed for the same export product.			

366	Party Name:S P S PHARMACEUTICALS PVT LTD	Meet No/Date:10/85-ALC3/2013	Status:
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7	300 Case No.:5/25/85-ALC3/2012	Party Name:S.R.S.PHARMACEUTICALS PVT. LTD.	Meet No/Date:10/85-ALC3/2013 08.08.2013	Status:
	HQ File :01/85/050/00131/AM13/	RLA File :03/95/040/00435/AM13/	Lic.No/Date:0310708120 07.09.2012	Deferred
The case was discussed in the meeting and committee decided to call for the Export orders along with product samples to understand the specific need of flavours in export items. The case was deferred and to be placed before the committee on 19.9.2013.				

8	367 Case No.:9/39/85-ALC3/2012	Party Name:S.R.S .PHARMACEUTICALS PVT. LTD.	Meet No/Date:10/85-ALC3/2013 08.08.2013	Status:
	HQ File :01/85/050/00179/AM13/	RLA File :03/95/040/00616/AM13/	Lic.No/Date:0310720632 14.01.2013	Deferred
The case was discussed in the meeting and committee decided to call for the Export orders along with product samples to understand the specific need of flavours in export items. The case was deferred and to be placed before the committee on 19.9.2013.				

9	368 Case No.:2/7/85-ALC3/2013	Party Name:FIELD FRESH FOODS PRIVATE LIMITED	Meet No/Date:10/85-ALC3/2013 08.08.2013	Status:
	HQ File :01/85/050/00039/AM14/	RLA File :05/23/040/00041/AM14/	Lic.No/Date:0510354421 16.05.2013	Deferred
The committee decided to call for complete information from the firm as suggested by MFPI vide their written comments furnished vide O.M No.6/DGFT/2012datedm 22.7.2013.				
(1) Lycopene content in the tomato paste and tomato sauce. (2) Process flow chart with Material balance.				
The case is deferred and to be re-listed on 19.09.2013.				

10	369	Party Name:FIELD FRESH FOODS PRIVATE LIMITED	Meet No/Date:10/85-ALC3/2013 08.08.2013	Status:
	HQ File :01/85/050/099/AM13	RLA File :05/23/040/064/AM13	Lic.No/Date:0510326268 30.05.2012	Deferred
The committee decided to call for complete information from the firm as suggested by MFPI vide their written comments furnished vide O.M No.6/DGFT/2012datedm 22.7.2013.				
(1) Lycopene content in the tomato paste and tomato sauce. (2) Process flow chart with Material balance.				
The case is deferred and to be re-listed on 19.09.2013.				

	370	Party Name:FIELD FRESH FOODS	Meet No/Date:10/85-ALC3/2013	Status:
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11	319 Case No.:2/6/85-ALC3/2013	Party Name:FIELD FRESH FOODS PRIVATE LIMITED	Meet No/Date:10/85-ALC3/2013 08.08.2013	Status:
	HQ File :01/85/050/00037/AM14/	RLA File :05/23/040/00013/AM14/	Lic.No/Date:0510351424 11.04.2013	Deferred
	The committee decided to call for complete information from the firm as suggested by MFPI vide their written comments furnished vide O.M No.6/DGFT/2012datedm 22.7.2013. (1) Lycopene content in the tomato paste and tomato sauce. (2) Process flow chart with Material balance. The case is deferred and to be re-listed on 19.09.2013.			

12	371 Case No.:5/7/85-ALC3/2013	Party Name:FIELD FRESH FOODS PRIVATE LIMITED	Meet No/Date:10/85-ALC3/2013 08.08.2013	Status:
	HQ File :01/85/050/00042/AM14/	RLA File :05/23/040/00014/AM14/	Lic.No/Date:0510351426 11.04.2013	Deferred
	The committee decided to call for complete information from the firm as suggested by MFPI vide their written comments furnished vide O.M No.6/DGFT/2012datedm 22.7.2013. (1) Lycopene content in the tomato paste and tomato sauce. (2) Process flow chart with Material balance. The case is deferred and to be re-listed on 19.09.2013.			

13	372 Case No.:10/39/85-ALC3/2012	Party Name:FIELD FRESH FOODS PRIVATE LIMITED	Meet No/Date:10/85-ALC3/2013 08.08.2013	Status:
	HQ File :01/85/050/00180/AM13/	RLA File :05/23/040/00444/AM13/	Lic.No/Date:0510344228 28.01.2013	Deferred
	The committee decided to call for complete information from the firm as suggested by MFPI vide their written comments furnished vide O.M No.6/DGFT/2012datedm 22.7.2013. (1) Lycopene content in the tomato paste and tomato sauce. (2) Process flow chart with Material balance. The case is deferred and to be re-listed on 19.09.2013.			

	373	Party Name:FIELD FRESH FOODS PRIVATE LIMITED	Meet No/Date:10/85-ALC3/2013 08.08.2013	Status:
	HQ File :01/85/050/00051/AM14/	RLA File :05/23/040/00147/AM14/	Lic.No/Date:0510351426 11.04.2013	Deferred

14	HQ File :01/85/050/035/AM13	RLA File :05/23/040/517/AM12	Lic.No/Date:0510320564 21.03.2012	Deferred
	The committee decided to call for complete information from the firm as suggested by MFPI vide their written comments furnished vide O.M No.6/DGFT/2012datedm 22.7.2013.			
	(1) Lycopene content in the tomato paste and tomato sauce. (2) Process flow chart with Material balance. The case is deferred and to be re-listed on 19.09.2013.			

15	374	Party Name:FIELDFRESH FOODS PRIVATE LIMITED	Meet No/Date:10/85-ALC3/2013 08.08.2013	Status:
	HQ File :01/85/050/116/AM13	RLA File :05/23/040/216/AM12	Lic.No/Date:0510335271 20.09.2012	Deferred
	The committee decided to call for complete information from the firm as suggested by MFPI vide their written comments furnished vide O.M No.6/DGFT/2012datedm 22.7.2013 (1) Lycopene content in the tomato paste and tomato sauce. (2) Process flow chart with Material balance. The case is deferred and to be re-listed on 19.09.2013.			

16	375	Party Name:FIELDFRESH FOODS PRIVATE LIMITED	Meet No/Date:10/85-ALC3/2013 08.08.2013	Status:
	HQ File :01/85/050/165/AM12	RLA File :05/23/310/AM12	Lic.No/Date:0510307961 15.11.201	Deferred
	The committee decided to call for complete information from the firm as suggested by MFPI vide their written comments furnished vide O.M No.6/DGFT/2012datedm 22.7.2013. (1) Lycopene content in the tomato paste and tomato sauce. (2) Process flow chart with Material balance. The case is deferred and to be re-listed on 19.09.2013.			

17	376 Case No.:1/26/85-ALC3/2012	Party Name:BIOMAX LIFE SCIENCES LIMITED	Meet No/Date:10/85-ALC3/2013 08.08.2013	Status:
	HQ File :01/85/050/00135/AM13/	RLA File :09/24/040/00144/AM13/	Lic.No/Date:0910053464 09.08.2012	Deferred
	It was noted that the export item in this case relates to AYUSH. Therefore, specific comments sought from the AYUSH are essential and the same are			

awaited. Committee decided to remind AYUSH to expedite their comments. The case was deferred and to be placed before the committee on 19.9.2013.

18	377 Case No.:14/14/85-ALC3/2012	Party Name:SURYA HERBAL LTD.	Meet No/Date:10/85-ALC3/2013 08.08.2013	Status:
	HQ File :01/85/050/00103/AM13/	RLA File :05/24/040/00158/AM13/	Lic.No/Date:0510331420 06.08.2012	Deferred
	It was noted that the export item in this case relates to AYUSH. Therefore, specific comments sought from the AYUSH are essential and the same are awaited. Committee decided to remind AYUSH to expedite their comments. The case was deferred and to be placed before the committee on 19.9.2013.			

19	378 Case No.:2/16/85-ALC3/2012	Party Name:GLOBAL GOURMET PVT LTD	Meet No/Date:10/85-ALC3/2013 08.08.2013	Status:
	HQ File :01/85/050/00112/AM13/	RLA File :34/24/040/00081/AM13/	Lic.No/Date:3410034510 28.06.2012	Deferred
	It was noted that Advance Authorisation has been issued for net qty. 5940 kg of import item in export product which is at variance with the hard copy of application., where the qty. has been changed later by hand . Committee decided to write to RA about discrepancy between on line agenda and application copy in respect of the export quantity (net content of spring roll pastry in export product.) The case was deferred and to be placed before the committee on 19.9.2013.			

20	379 Case No.:11/24/85-ALC3/2011	Party Name:GLOBAL GOURMET PVT LTD	Meet No/Date:10/85-ALC3/2013 08.08.2013	Status:
	HQ File :01/85/050/00133/AM12/	RLA File :34/24/040/00131/AM12/	Lic.No/Date:3410031784 30.09.2011	Deferred
	It was noted that the nomenclature of the import item is only samosa pad / spring roll pastry. Its ingredients are not clear i.e whether flour or lentil or anything else . The comments of MSME also do not guide in the matter . MSME may be requested to indicate the ingredients. The case was deferred and to be placed before the committee on 19.9.2013.			

21	380 Case No.:1/16/85-ALC3/2012	Party Name:GLOBAL GOURMET PVT LTD	Meet No/Date:10/85-ALC3/2013 08.08.2013	Status:
	HQ File :01/85/050/00111/AM13/	RLA File :34/24/040/00056/AM13/	Lic.No/Date:3410034234 28.05.2012	Approved
	The committee decided to ratify the ad-hoc norms as per the written comments furnished by MSME vide their letter DC (MSME) U.O.No.17(4)(1)/ 2013-Food dated 04.07.2013..			
	Export Item	Qty.	Import Item	Qty.
	Vegetable spring roll (12packs x 12 pcs x 18 g each) containing spring roll pastry 6"(150mm) = 14,400Kgs.	32400.00 kg	Spring roll pastry 6"(150mm) x 50 shts x 40 pkts.	14544.00 kg (including 1% wastage)
	RA may take consequential action as per policy/ procedure.			

22	381 Case No.:9/24/85-ALC3/2011	Party Name:GLOBAL GOURMET PVT LTD	Meet No/Date:10/85-ALC3/2013 08.08.2013	Status:
	HQ File :01/85/050/00131/AM12/	RLA File :34/24/040/00139/AM12/	Lic.No/Date:3410031853 11.10.2011	Deferred
	Committee decided that MSME to relook into their comments furnished vide DC MSME U.O No.17(4)(1)/ 2013 –Food dated 4.7.2013, as the import items namely, Springroll Pastry, recommended for import do not seem to relate to export product i.e. Samosas. The case was deferred and to be placed before the committee on 19.9.2013.			

23	382 Case No.:4/10/85-ALC3/2013	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:10/85-ALC3/2013 08.08.2013	Status:
	HQ File :01/85/050/00062/AM14/	RLA File :10/24/040/00018/AM14/	Lic.No/Date:1010053981 04.07.2013	Deferred
	Committee decided to refer the case to MSME (Chemical Division) and Department of Biotechnology for their comments. The case was deferred and to be placed before the committee on 19.9.2013.			

24	383 Case No.:11/10/85-ALC3/2013	Party Name:BEACON ELECTRONICS	Meet No/Date:10/85-ALC3/2013 08.08.2013	Status:
	HQ File :01/85/050/00069/AM14/	RLA File :05/23/040/00143/AM14/	Lic.No/Date:0510359820 15.07.2013	Deferred
	It was decided to remind Department of Information and Technology to expedite their comments. The case was deferred and to be placed before the committee on 19.9.2013.			

25	384 Case No.:10/10/85-ALC3/2013	Party Name:NTL LEMNIS INDIA PRIVATE LIMITED	Meet No/Date:10/85-ALC3/2013 08.08.2013	Status:
	HQ File :01/85/050/00068/AM14/	RLA File :05/24/040/00104/AM14/	Lic.No/Date:0510359125 08.07.2013	Deferred
	It was decided to remind Department of Information and Technology to expedite their comments. The case was deferred and to be placed before the committee on 19.9.2013.			

26	385 Case No.:6/10/85-ALC3/2013	Party Name:FUTURA BIOPLANTS PRIVATE LIMITED	Meet No/Date:10/85-ALC3/2013 08.08.2013	Status:
	HQ File :01/85/050/00064/AM14/	RLA File :31/83/040/00047/AM14/	Lic.No/Date:3110058762 11.06.2013	Deferred
	It was decided to remind Department of Biotechnology to expedite their comments. The case was deferred and to be placed before the committee on 19.9.2013.			

27	386 Case No.:8/10/85-ALC3/2013	Party Name: KF BIOPLANTS PRIVATE LIMITED	Meet No/Date:10/85-ALC3/2013 08.08.2013	Status:
	HQ File :01/85/050/00066/AM14/	RLA File :31/83/040/00031/AM14/	Lic.No/Date:3110058561 31.05.2013	Deferred
	It was decided to remind Department of Biotechnology to expedite their comments. The case was deferred and to be placed before the committee on 19.9.2013.			

28	387 Case No.:1/10/85-ALC3/2013	Party Name:MARINE CHEMICALS,	Meet No/Date:10/85-ALC3/2013 08.08.2013	Status:
	HQ File :01/85/050/00059/AM14/	RLA File :10/24/040/00014/AM14/	Lic.No/Date:1010053856 25.06.2013	Deferred
	It was decided to remind Department of Biotechnology to expedite their comments. The case was deferred and to be placed before the committee on 19.9.2013.			

29	388 Case No.:5/10/85-ALC3/2013	Party Name:GOYAL INDIA	Meet No/Date:10/85-ALC3/2013 08.08.2013	Status
	HQ File :01/85/050/00063/AM14/	RLA File :29/24/040/00002/AM14/	Lic.No/Date:2910021967 19.07.2013	Deferred
	Representative of DIPP present in the meeting stated that it does not concern them. It was decided to refer the case to MCMF (Mechanical division) for			

Representative of DIPP present in the meeting stated that it does not concern them. It was decided to refer the case to MSME (Mechanical division) for their comments. The case was deferred and to be placed before the committee on 19.9.2013.

30	389 Case No.:2/10/85-ALC3/2013	Party Name:MARINE CHEMICALS,	Meet No/Date:10/85-ALC3/2013 08.08.2013	Status:
	HQ File :01/85/050/00060/AM14/	RLA File :10/24/040/00005/AM14/	Lic.No/Date:1010053847 24.06.2013	Approved
	Committee decided to approve the case as per the ad-hoc norms already fixed in meeting no 39 dated 14.3.2013 case at sl.no 36 on the recommendation of Department of Biotechnology letter no BT/IL/05/343/2011-PID dated 07.1.2013 as under			
	Export Item	Qty.	Import Item	Qty.
	Agar Agar Strip / powder Grade Food / Micro Biological / Bacteriological /pharma	18156.00 kg	Agar Agar strips commercial Grade	19,830Kgs. (including 9.22% wastage)
	RA may take consequential action as per policy / procedure.			

31	390 Case No.:9/10/85-ALC3/2013	Party Name:NESTLE INDIA LTD	Meet No/Date:10/85-ALC3/2013 08.08.2013	Status:
	HQ File :01/85/050/00067/AM14/	RLA File :05/24/040/00113/AM14/	Lic.No/Date:0510358647 03.07.2013	Deferred
	The case was discussed in the meeting and committee decided to remind MFPI to expedite their comments. The case was deferred and to be placed before the committee on 19.9.2013.			

32	391 Case No.:3/10/85-ALC3/2013	Party Name:DUKES CONSUMER CARE LIMITED	Meet No/Date:10/85-ALC3/2013 08.08.2013	Status:
	HQ File :01/85/050/00061/AM14/	RLA File :09/24/040/00126/AM14/	Lic.No/Date:0910056609 04.07.2013	Deferred
	It was noted that MFPI is working on the norms and will forward their comments within a week's time. The case may be brought up before the committee in the next meeting to be held on 5.9.2013.			